

उद्देश्य और कारण

यह विधेयक उन आवधिक उपायों में से एक आवधिक उपाय है जिनके द्वारा उन अधिनियमितियों, जो प्रवर्तन में नहीं रह गयी हैं या अप्रचलित हो गयी हैं, का निरसन किया जाता है। राज्य विधि आयोग की सिफारिश पर तथा नागरिकों एवं उद्योगों के लिये कारबार में सुगमता प्रदान करने हेतु विनियामक अनुपालन सम्बन्धी भार को कम करने तथा गैर-अपराधीकरण के उद्देश्य से वर्तमान में अप्रचलित तथा अनुपयोगी हो चुकी या पृथक अधिनियमों के रूप में बने रहना अनावश्यक हो चुकी अधिनियमितियों का, प्रशासकीय विभागों से तत्सम्बन्ध में सहमति प्राप्त करने के पश्चात् वर्ष 2021 के राज्य विधान मंडल के द्वितीय सत्र में विधेयक पुरःस्थापित करके, निरसन किये जाने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश (तृतीय) निरसन विधेयक, 2021 पुरःस्थापित किया जाता है।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 792 (2)/LXXIX-V-1-21-1(ka)22-2021
Dated Lucknow, August 24, 2021

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh (Tritiya) Nirsan Adhiniyam, 2021 (Uttar Pradesh Adhiniyam Sankhya 21 of 2021) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 24, 2021. The Vidhayi Anubhag-I is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH (THIRD) REPEALING ACT, 2021
(U. P. ACT no. 21 OF 2021)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to repeal certain enactments that have become obsolete and redundant in the recent times.

IT IS HEREBY enacted in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh (Third) Repealing Act, 2021.
2. The enactments specified in the Schedule below are hereby repealed.
3. The repeal by this Act of any enactment shall not,—

(a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

(b) affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

Short title

Repeal of certain enactments

Savings

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed;

(d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

(e) affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

SCHEDULE

(See section 2)

Acts being repealed

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| 1 | The Uttar Pradesh National Parks Act, 1935 (U.P. Act no. 1 of 1935) |
| 2 | The United Provinces Land Acquisition (Rehabilitation of Refugees) Act, 1948 (U.P. Act no. 26 of 1948) |
| 3 | The Uttar Pradesh Electricity (Temporary Powers of Control) (Amendment and Miscellaneous Provisions) Act, 1956 (U.P. Act no. 29 of 1956) |
| 4 | The Uttar Pradesh Resin and Other Forest Produce (Regulation of Trade) Act, 1976 (U.P. Act no. 13 of 1976) |
| 5 | The Uttar Pradesh Electric Wire and Transformers (Prevention and Punishment of Theft) Act, 1976 (U.P. Act no. 42 of 1976) |

STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments which have ceased to be in force or have become obsolete, are repealed. On recommendation of the State Law Commission, and in order to reduce regulatory compliance burden to facilitate ease of doing business for citizens and industries and with the objective of decriminalization, it has been decided to repeal enactments which have become redundant and obsolete in present times or retention whereof as separate Acts is unnecessary, by introducing a Bill in the second session, of the year 2021, of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh (Third) Repealing Bill, 2021 is introduced accordingly.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 263 राजपत्र-2021-(592)-599 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 79 सा० विधायी-2021-(593)-300 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।